

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, CHENNAI
(APPELLATE JURISDICTION)**

Company Appeal (AT) (CH)(Ins) No. 55 of 2021

(Under Section 61 of the Insolvency and Bankruptcy Code 2016)

**(Arising out of Order dated 26.02.2021 in IBA/35/KOB/2020 passed by the
Hon'ble National Company Law Tribunal, Kochi Bench)**

IN THE MATTER OF:

1. Ms. B.Sreekala
W/o Late K. Muraleedharan Pilla
Residing At TC- 45/464
Mampuzha, Thamalam. Poojapura P.O
Trivandrum, Kerala State Pin- 695012
Email id: krisentercochin@gmail.com.

...Appellant

V.

1. M/s. AL Sadiq Sweets,
A LLC registered
With the Ministry of Economy & Commerce, Qatar,
Having Registered Office at PO Box No. 161, Doha, Qatar,
Through its Authorized Representative
Mr Ladley Mohan Mathur
R/o Flat No. C.201, Crossing Republik,
Arihant Ambience, Ghaziabad, Uttar Pradesh- 201016
Email Id: alsadiq@alsadiq.com.qa.

2. Ms. Baiju P
Room No: 7/845d-6, 3rd Floor,
Koyenco Bazar, S.M. Street,
Calicut, Kozhikode, Kerala- 673001
Email: cbaiju@yahoo.in.

Present:

For Appellant : Mr. Avinash Krishnan Ravi, Advocate
For Sankar P.Panicker, Advocate.

**Order
(Virtual Mode)**

Heard Mr. Avinash Krishnan Ravi, Learned Counsel appearing for the Appellant.

Let Notice be issued to the Respondent(s) through 'Speed Post' returnable by 17.06.2021. Let the requisite together with 'Process Fee' be filed by 18.05.2021. If the Appellant provides the e-mail address of the Respondent(s) to the 'Office of the Registry' and in that mode also, the service is to be effected. The Learned Counsel for the Appellant is required to provide the Mobile No(s) of the Respondents to the 'Office of the Registry'.

Soon after the receipt of the Notice, the Respondents are required to file their Reply/Response/Counter before the 'Office of the Registry' (not only through e-Filing but also through 'Hard Copy') before the next date of Hearing and the copy of the same shall be served to the Learned Counsel for the Appellant well in advance. After the receipt of the Reply/Response/Counter of the Respondents, it is open to the Appellant to file 'Rejoinder', if any, within three days thereafter.

The Learned Counsel for the Appellant as well as Respondents side are required to submit their 'Notes of Submissions' together with Citations before the 'Office of the Registry' (not only through e-Filing but also through 'Hard Copy') and the same shall be exchanged between the Learned Counsels'.

The Registry is directed to List the matter on **17.06.2021**.

[Justice Venugopal M]
Member (Judicial)

[V.P. Singh]
Member (Technical)

12.05.2021
SE